

**Before the Appellate Tribunal for Electricity  
( Appellate Jurisdiction )**

**Appeal No. 221 of 2012 &  
I.A. No. 363 of 2012**

**Dated : 4<sup>th</sup> December, 2012**

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson  
Hon'ble Mr. Rakesh Nath, Technical Member**

**M/s. Chemfab Alkalis Ltd. ... Appellant(s)  
Versus  
Joint Electricity Regulatory Commission & Anr. ...Respondent(s)**

**Counsel for the Appellant(s) : Mr. K.V. Mohan**

**Counsel for the Respondent(s): Mr. V.G. Pragasam  
Mr. S. Prabu Ramasubramanian  
for R.2  
Mr. Anish Garg (Rep.) for R.1**

**ORDER**

On behalf of Respondent No.2, Vakalatnama is being filed today in the Registry. Mr. V.G. Pragasam, the learned counsel for Respondent No.2 seeks some time to file the reply. Accordingly, he is directed to file the same on or before 07.01.2013 after serving copy on the other side.

Post the matter on **17.01.2013**. In the meantime, Rejoinder, if any, be filed after serving copy on the other side.

**(Rakesh Nath)  
Technical Member**

**(Justice M. Karpaga Vinayagam)  
Chairperson**

**ts/mk**